

Rules, 1976, under section 35 of the Defence and Internal Security of India Act, 1971. placed in Library. See No. LT-11574/77].

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 71(E), dated the 9th February, 1977, publishing the Compensation Tribunal (Amendment) Order, 1977, [Placed in Library. See No. LT-11575/77].

**I. Corrigendum to Government Notification G.S.R. No. 504, dated the 10th April, 1976.**

**n. Statements showing action taken by Government on various assurances, promises and undertakings given during various sessions.**

SHRI OM MEHTA: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) Notification G.S.R. No. 1765, dated the 25th December, 1976, publishing a Corrigendum to Government Notification G.S.R. No. 504, dated the 10th April, 1976. [Placed in Library. See No. LT-11576/77].

II. A copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

- (i) Statement No. XX—Eighty-fourth Session, 1973.
- (ii) Statement No. XIX—Eighty-sixth Session, 1973.
- (iii) Statement No. XII—Eighty-eighth Session, 1974.
- (iv) Statement No. XIV—Ninety-first Session, 1975.
- (v) Statement No. XII—Ninety-second Session, 1975,

(vi) Statement No. VII—Ninety-fourth Session, 1976.

(vii) Statement No. VI—Ninety-fifth Session, 1976.

(viii) Statement No. IV—Ninety-sixth Session, 1976.

(ix) Statement No. II—Ninety-seventh Session, 1976.

(x) Statement No. I—Ninety-eighth Session, 1976.

[Placed in Library. For (i) to (x) See No. LT-11577/77J.

SHRI OM MEHTA: Sir, I have only to say that this is a Limited thing which is in connection with the election of the President, the Speaker and the Prime Minister. This has nothing to do with the General Elections. I again reiterate that the elections are going to be free and fair.

SHRI LAL K. ADVANI: The Representation of the People (Amendment) Ordinance has nothing to do with the Prime Minister.

**I. Annual Report and accounts (1975-76) of the Indian Dairy Corporation, Baroda and related papers**

**II. Rice-milling Industry (Regulation and Licensing) Amendment Rules, 1976.**

SHRI ANNASAHIB P. SHINDE: Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Sixth Annual Report and Accounts of the Indian Dairy Corporation, Baroda, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-11578/77].